

Order dated 5.1.2005

Heard the learned counsel of both the sides on Misc. Application No.951/04 filed by the Respondents. It has been submitted that the Respondents in consultation with the DOPT, Department of Pensions and Pensioners' Welfare and Department of Expenditure have decided to count the services rendered by the employees under M.O.R.R.S prior to the merger with N.N.E.P. for the purpose of pension under CCS(Pension) Rules, 1972 and that the pension papers in respect of such employees have been prepared and action has been taken to forward the papers to the Office of the Pay & Accounts Officer, Ministry of Health and Family Welfare, Kolkata for grant of pension. In this view of the matter, the prayer for extension of time as made by the Respondents is allowed. In the meantime, the Respondents should keep the applicant informed about the policy decision and the action taken by them as stated above. Once the above action is taken, i.e., intimation is given to the applicant about the decision taken by the Government to treat their services under M.O.R.R.S. as pensionable, the implementation of the order 01.07.2004 is treated as complete.

With the above direction M.A.951/04 is disposed of.

Hand over copies of this order to the learned counsel of both the sides.

MEMBER (JUDICIAL)

VICE-CHAIRMAN
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